GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING

LOK SABHA UNSTARRED QUESTION No. 2537 (TO BE ANSWERED ON 27.12.2018)

NORMS FOR CABLE OPERATORS

2537. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Telecom Regulatory Authority of India (TRAI) has framed up new rules and regulations for the cable operators and if so, the details thereof;

(b) whether the Government proposes to adopt the Digital Addressable Cable TV System (DAS) as applicable earlier which is in 4 Category (Metro City, Medium Town, Small Town and Villages) under the new norms/tariff framed up;

(c) if so, the details thereof and if not, the reasons therefor;

(d) whether the new norms framed up can be economically feasible for the last elements of the society to avail the entertainment through TV; and

(e) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF INFORMATION AND BROADCASTING {COL RAJYAVARDHAN RATHORE (Retd.)}

(a) Telecom Regulatory Authority of India (TRAI) has framed new regulatory framework for Addressable Systems for service providers including cable operators. The details of the regulations are available on TRAI's website: www.trai.gov.in

(b) & (c): As the new framework does not necessitate any infrastructure related change, there is no need to adopt phase wise approach. TRAI, in consultation with all the service providers, is preparing a migration plan for smooth implementation of new framework. The migration plan will ensure that no inconvenience is caused to consumers, due to change in regulatory framework.

(d) & (e): As per the new framework, the consumer will get to choose the channels of her/his choice. The freedom of choice will mean a direct control of the consumer on his monthly bill for Television Services. Once a consumer gets a choice and exercises option, the last element of the society is likely to be benefitted.
